

CONSTITUTION (NINTH AMENDMENT) BILL

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Pandit G. B. Pant: I introduce* the Bill.

APPROPRIATION (NO. 2) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57.

Mr. Speaker: The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57."

The motion was adopted.

Shri C. D. Deshmukh: I introduce* the Bill.

Shri K. K. Basu (Diamond Harbour): May I make one submission, Sir? I suggest that some time should be allotted for discussion on the Appropriation Bill. You know, Sir, for the last two or three years some of the Ministries have been left out of discussion. Therefore, I would request you to consider this and arrange that some time may be given to discuss the Appropriation Bill.

Mr. Speaker: I have received some representation in writing on this point. I am considering the matter. I will also take into consideration the decision of the House at an earlier stage and then I will inform the hon. Members.

FINANCE BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri C. D. Deshmukh on the 17th April, 1956, namely :

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1956-57, be taken into consideration."

Shri T. S. A. Chettiar (Tiruppur): Mr. Speaker, when the House rose yesterday I was referring to the very important matter of parliamentary control over the finances of this country. In today's paper I see a statement made by Shri C. D. Deshmukh saying that the high-powered committee which he has constituted is with reference to parliamentary control. Sir, I am quoting from the Press. He has said :

"As for the demand of a greater parliamentary control of Central assistance to the States, Mr. Deshmukh recalled his proposal to set up a high-powered committee of Ministers and the Deputy Chairman of the Planning Commission at the Centre to organise a thorough investigation of all the projects in hand."

May I point out to this House, Sir, that the committee referred to by him is by no means a parliamentary committee. The point that we referred to is regarding the parliamentary control of the finances given to the States.

In recent years, Mr. Speaker, a new kind of companies has come into being, namely, Government-owned companies. Investments in these companies have been steadily growing. Apart from the existing ones the new steel plants alone are expected to cost more than Rs. 600 crores.

Sir, I find that there is lot of noise in the House and I am not being heard.

Mr. Speaker: The hon. Member may resume his seat for a minute.

He may proceed now. Hon. Member also may give an assurance to the House that after speaking he will continue to sit in the House.

Shri T. S. A. Chettiar: Yes, Sir; except during lunch time.

* Introduced with the recommendation of the President.